

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 58550/2024

[Arising out of impugned final judgment and order dated 06-08-2024 in TTR No. 98/2023 passed by the High Court of Judicature at Allahabad]

COMMISSIONER COMMERCIAL TAX UP LUCKNOW

Petitioner(s)

VERSUS

S/S. EMAMI LTD.

Respondent(s)

(IA No. 105144/2025 - CONDONATION OF DELAY IN FILING, IA No. 105152/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 105146/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 105148/2025 - EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 58545/2024 (XI)

(IA No. 104979/2025 - CONDONATION OF DELAY IN FILING, IA No. 104980/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 104981/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 104982/2025 - EXEMPTION FROM FILING O.T.)

Date : 19-05-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Bhakti Vardhan Singh, AOR
Ms. Shweta Yadav, Adv.

For Respondent(s): Mr. Karuppaiah Meyyappan, Adv.
Ms. Kanika Kalaiyarasan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing a certified copy of the impugned order and exemption from filing official translation are allowed.

Delay condoned.

To be heard along with SLP (C) Diary No.58542/2024 and other connected cases.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)